

**FORM A
PUBLIC ANNOUNCEMENT**

*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF
VIDHARVA TRADING PRIVATE LIMITED
(FORMERLY KNOWN AS MONTAGE MARINO SALES PRIVATE LIMITED)**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Vidharva Trading Private Limited (formerly known as Montage Marino Sales Private Limited)
2	Date of incorporation of corporate debtor	03 rd September, 2019
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi.
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U51909DL2019PTC354643
5	Address of the registered office and principal office (if any) of corporate debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: Office No. 3, D-21, Acharya Niketan, Mayur Vihar Phase-I, Patparganj, Delhi 110091, India
6	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 23.12.2022 (as per the NCLT Order dated 23.12.2022 in Company Petition No. IB-720 (ND) 2022). Uploaded on 26.12.2022.
7	Estimated date of closure of insolvency resolution process	21.06.2023 (180 days from the date of Order dated 23.12.2022)
8	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBBI/IPA-002/IP-N00006/2016-17/10006
9	Address and email of the Interim Resolution Professional, as registered with the Board.	Address: F-2/28, Sector- 15, Rohini, New Delhi-110089. Email: ml_jain@sumedhamanagement.com
10	Address and email to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2 nd Floor, Safdarjung Enclave, New Delhi - 110029. Email: cirp.vidharvatpl@gmail.com
11	Last date for submission of claims	09.01.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a Corporate Insolvency Resolution Process of **Vidharva Trading Private Limited** on 23.12.2022 and the same was uploaded on the website of NCLT on 26.12.2022

The creditors of **Vidharva Trading Private Limited** are hereby called upon to submit their claims with proof on or before 09.01.2023 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.12.2022
Place: New Delhi



MOHAN LAL JAIN
 Interim Resolution Professional
 Reg No: IBBI/IPA-002/IP-N00006/2016-17/10006
 Validity of AFA till 06th June, 2023